

**ORDER**

**Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)**

In continuation/modification of Order No. 81/RG/Spl./Misc. dated 22.04.2021, Order No. 82/RG/Spl./Misc. dated 22.04.2021 and Order No. 84/RG/Spl./Misc. dated 27.04.2021; keeping in view the recent surge in the number of Covid-19 cases in the tricity, lockdown in UT Chandigarh after 6.00 p.m. and worsening situation of availability of medical/health care facilities in the States of Punjab, Haryana & U.T., Chandigarh and in order to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, the Hon'ble Administrative Committee has resolved that :-

1. There will be restricted Court working through video-conference mode for taking up only the extreme urgent cases. The conditions will be monitored by the Hon'ble Committee and relaxations for filing and listing of the cases will be taken up with the improvement of Covid-19 situation.
2. All types of matters (whether freshly instituted or applications in pending matters) will be accepted for filing in the DRR Section w.e.f. 03.05.2021.

However, for listing of the said matters and matters which have been filed but are yet to be listed, mentioning through 'Online Mentioning' web-portal will have to be made as per the procedure prevalent at present.

The urgency for listing of the cases will be determined by the Hon'ble Bench nominated for mentioning by Hon'ble the Chief Justice.

All matters in which the mentioning has been accepted will be staggered in the future dates subject to maximum number of cases to be taken in one day.

3. All the Advocates/Counsels are requested to give the following note below the Index at the time of filing the case/application:-

**" Whether mentioning has been made? If Yes, its mentioning ID No....**

**OR**

**Whether the Advocate/counsel intends to make mentioning? Yes/No"**

4. All the pending matters (urgent and ordinary motion list) which are fixed for 01.05.2021 to 28.05.2021 will be adjourned by the NIC to the future dates, as per the table given as under:


<b>Date Fixed</b>	<b>Next Date of Hearing</b>
01.05.2021 to 03.05.2021	20.08.2021
04.05.2021	23.08.2021
05.05.2021	24.08.2021
06.05.2021	25.08.2021
07.05.2021	26.08.2021
08.05.2021 to 10.05.2021	27.08.2021
11.05.2021	31.08.2021
12.05.2021	01.09.2021

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30.4.2021

13.05.2021	02.09.2021
14.05.2021 to 17.05.2021	03.09.2021
18.05.2021	06.09.2021
19.05.2021	07.09.2021
20.05.2021	08.09.2021
21.05.2021	09.09.2021
22.05.2021 to 24.05.2021	10.09.2021
25.05.2021	13.09.2021
26.05.2021	14.09.2021
27.05.2021	15.09.2021
28.05.2021	16.09.2021

5. Interim orders passed in the cases which will be adjourned by the NIC as per above table shall continue till further orders.
6. Where there is urgency in cases which are fixed from 01.05.2021 to 28.05.2021 and will be adjourned by the NIC as per above table, the learned counsel may request for moving an application for pre-ponement of the said cases through "online mentioning".

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

  
(Sanjiv Berry)  
Registrar General  
30.04.2021